

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/TT/2015

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission System associated with Kudankulam Atomic Power Project in Southern Region.

Date of Hearing : 21.12.2015.

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Kerala State Electricity Board and 14 others

Parties present : Shri S.K. Niranjan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Piyush Awasthi, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S. Vallinayagam, Advocate TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up transmission tariff for 2009-2014 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission System associated with Kudankulam Atomic Power Project in Southern Region.



- b) 18 assets are covered in the instant petition. The Commission had approved the tariff from DOCO/1.4.2009 to 31.3.2014 for the different assets in different orders dated 25.4.2012 and 28.5.2012 in Petition No. 22/TT/2012; 20.7.2011 in Petition No. 258/2010; 19.8.2011 in Petition No.306/2010; 29.11.2011 in Petition No. 346/2010; 27.1.2014 in Petition No. 108/TT/2012; 13.2.2014 in Petition No. 183/TT/2012; 30.10.2014 in Petition No. 81/TT/2012 and 21.2.2014 in Petition No.195/TT/2012.
- c) The petitioner has claimed the tariff based on admitted capital cost after considering the disallowed IDC and IEDC and admitted additional capital expenditure during 2009-14 period. No additional capital expenditure has been claimed for 2014-19 period

2. The learned counsel of the TANGEDCO requested two weeks time to submit its reply to the petition. The Commission directed the learned counsel for TANGEDCO to file the reply by 11.1.2016.

3. In response to a query of the Commission regarding the increase in the additional capital expenditure pertaining to Asset-15, the representative of the petitioner submitted that an amount of ₹220.00 lakh was paid towards compensation as per the directions of Government of Kerala and hence there is increase in the additional capital expenditure in case of Asset-15. He has further submitted that the RCE is under approval and the same will be submitted. The Commission directed the petitioner to submit the order issued by the Government of Kerala directing the petitioner to pay an amount of ₹220.00 lakh. The Commission further directed the petitioner to submit the RCE and the apportioned approved cost of all the assets by 21.1.2016.

4. The Commission directed the petitioner to file rejoinder to the reply already filed by KSEB and any other reply, if any, by 18.1.2016. The Commission further directed that the above information should be filed within the stipulated time, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

